

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 221
CP-48/ND/2024

IN THE MATTER OF:

Kanta Agarwal

...

Appellant/Petitioner

Versus

Exclusive Capital Ltd.

...

Respondent

Under Section: 241-242

Order delivered on 22.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Petitioner

: Sr. Adv. Vikram Nankani, Adv. Sidhant K., Adv. Manyaa Chandok, Adv. Ekssha Kashyap

For the Respondent

: Sr. Adv. P. Nagesh, Adv. Harshal Kumar for R-9, Adv. Shivani Jaiswal for R-8, Sr. Adv. Sidharth Luthra, Adv. Dhruv Chawla, Adv. Y. Singh for R-5, Sr. Adv. Sudhir Makkar along with Dhruv Chawla & Y. Singh, Sr. Adv. Saurabh Kirpal, Adv. Raghav Bhatia, Adv. Dhruv C. for R-7, Aadhya S., Sr. Adv. P. Nagesh, Adv. Raghav Bhatia, Adv. Harshal Kumar, Adv. Shaurya for R-9, Sr. Adv. Abhinav Vashist, Adv. Anant M., Adv. Priyanka D. Varma, Adv. Ritu Bhatia, Adv. Sidharth Das, Adv. Aditya Rathor for R-4, Adv. Gaurav Mitra, Adv. Sujoy Datta, Adv. Vibhor Kapoor, Asher Revi, Adv. I. Roy Chowdhary for R-2, Sr. Adv. Sidharth Yadav, Adv. Vibhor Kapoor, Adv. Asher Ravi, Adv. Sujoy Datta for R-3

HYBRID HEARING (PHYSICAL & VC)

ORDER

Arguments to continue on 24.04.2024. Let the matter be listed at 10.30 am, as Hon'ble NCLAT has desired that the hearing should be concluded within one week. Interim arrangements already made to remain in operation till next date of hearing.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)